

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1416 OF 2018**

**IN**

**DFR NO. 2491 OF 2018**

**Dated: 23<sup>rd</sup> January, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Hindustan Petroleum Corporation Limited .... Appellant(s)**

**Vs.**

**Telangana State Electricity Regulatory Commission & .... Respondent(s)  
Anr.**

Counsel for the Appellant(s) : Mr. Anand K.Ganesan  
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Ms. D. Bharathi Reddy  
Ms. Gitanjali N. Sharma  
Ms. Vidyottma for R-1

Mr. Rakesh K. Sharma  
Mr. Nishant for R-2

**ORDER**

Finally, two weeks time, i.e. on or before 6-2-2019 is granted to Respondents to file reply/objections, if any, to IA No. 1416 of 2018, failing which, it shall be taken as nil. Learned counsel for Appellant may file rejoinder, if any, on or before 20-2-2019 with advance copy to the other side.

List the matter on **6-3-2019**.

**(S. D. Dubey)  
Technical Member**

*tpd/kt*

**(Justice Manjula Chellur)  
Chairperson**